CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 838.

Dated: 6 JUL 1993

APPLICATION NO(s).

435 of 1992.

Applicant(S) K.V.Chandrakumer

w/s. Respondent(s)Post Master General, Karnateke Circle, Bengalore & Ors.

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- 1. Sri.K.V.Shandra Kumar, S/o.Venkataramana, No.109/3, Kalappa Lane, Murugeshpalya, Bangalore-560 070.
- 2. Sri.M.Raghevendra Acher,
 Advocate, No. 1074 & 1075,
 4th Cross, Sreenivesanager
 Second Phase, Banashankari
 First Stage, Bangalore-50.
- The Post Master General, Karnataka Circle, Bangelore.
- 4. The Senior Superintendent of Post Offices, East Dvn., Bangalore.
- 5. The AssistantSuperintendent of Post Offices, East Sub-Division, Bangalore-560 017.
- The Employment ExchangeOfficers, Janetha Bezar, K.G.Road, Bangalore.
- 7. Sri.G.Shanthappe, Advocate, Central Govt.Stng.Counsel, Bangalore-1.

SUBJECT: - Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on 18-06-93.

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DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE EIGHTEENTH DAY OF JUNE 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO. 435/92

K.V. Chandra Kumar, S/o Venkataramana, Aged 31 years, Residing at No.109/3, Kalappa Lane, Murugesh Palya, Bangalore-70.

... Applicants

[Shri M.R. Achar ... Advocate]

v.

- The Post Master General in Karnataka, Karnataka Circle, Bangalore.
- The Senior Superintendent of Post Offices, East Division, Bangalore.
- 3. The Asst. Supdt. of Post Offices,
 East Sub-Division,
 Bangalore-17.
- 4. The EmploymentExchange Officer, Janatha Bazar, K.G.Road, Bangalore.

... Respondets

[Shri G. Shanthappa ... Advocate]

This application having come up for hearing before this Tribunal today, Hon'ble Vice-Chairman, made the following:

ORDER

1. The applicant was working for some time as EDDA on a substitute basis and is now on the verge of extinction. In fact we are told that he is no longer in the employment as EDDA since

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the exigencies requiring his services has been tide over but even so he wants regular absorption in that post.

Probably by virtue of his previous stint in that post, he might have become eligible for consideration but basically it appears he was not qualified at all under the rules. It is pointed out that the recruitment rules of EDDA prescribes minimum educational qualification of 8th standard [matriculates or equivalent may be preferred]. Admittedly the applicant has studied upto 6th standard as can be seen from the certificate produced by the applicant himself, a copy of which was produced for our perusal. From that, it becomes clear that he is only a sixth standard besides it is not also the case of the applicant that he had the necessary educational qualifications. Under the circuinstance we find the applicant who is not eligible for appointment cannot be considered for absorbing in the post of EDDA. He also wants a direction to be issued to the local Employment Exchange ['EE' for short] to sponsore his name to the Postal Department for consideration but, that is something which we cannot do. As and when his turn comes the EE will take steps to sponsore his name but essentially the man must be qualified for a job and since he is not qualified even if he is sponsored by EE it is of no advantage to the applicant. For the foregoing reasons this application fails and it is dismissed with no order as to costs.

SdSdTRUE COPY MEMBER [A]

VICE-CHAIRMAN

SECTION OFFICEN

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ADDITIONAL BENCH

BANGALORE